

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA
UNSTARRED QUESTION NO. 3513
ANSWERED ON 23RD MARCH, 2017

GUIDELINES FOR VEHICLE DEALERS

3513. SHRI CHANDRA PRAKASH JOSHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सड़क परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Government has taken note of the suggestions received for strengthening of guidelines for regulating the functioning of vehicle dealers;
- (b) if so, the details thereof;
- (c) whether the Government plans to make registration of vehicles by dealers optional to the States depending on the State's specific requirements; and
- (d) if not, the reasons therefor?

ANSWER
THE MINISTER OF STATE IN THE
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI PON. RADHAKRISHNAN)

(a) to (d) The Ministry has introduced the Motor Vehicles (Amendment) Bill, 2016 in the Parliament (Lok Sabha) on 9th August, 2016 which inter-alia proposes that in the case of a new motor vehicle, the application for registration in the State shall be made by the dealer of such motor vehicle, if the new motor vehicle is being registered in the same State in which the dealer is situated. The Bill was referred to the Department – related Parliamentary Standing Committee on Transport, Tourism and Culture for examination and report. The Committee has presented its report to the Rajya Sabha on 8th February, 2017.
